

**BEFORE THE NATIONAL GREEN TRIBUNAL****WESTERN ZONE BENCH, PUNE**

*(Under Section 14, 15, 18 and 20 of the National Green Tribunal Act 2010)*

**APPLICATION NO. 32 OF 2019**

**1) Mr. Sandip Waman Aphale and Anr.**

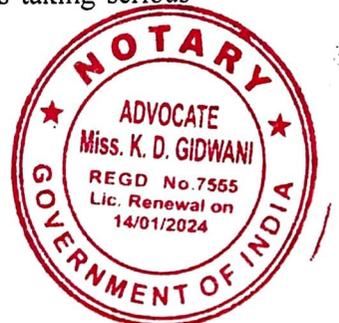
**Versus**

**1) The State of Maharashtra and Others**

**AFFIDAVIT**

I, **Mr. Sandip Waman Aphale**, Age: 55 Yrs, Occ : Business R/at C 105, Hillside, Ramtekdi Industrial Estate, Hadapsar, Pune-411 028 Applicant No.1 herein do hereby solemnly affirmed and state on oath as under:

1. 'Garbage mismanagement issue', site selection without following the Rules is the main crux of the present Application.
2. The application raises substantial issues related to Solid Waste Management, Site selection and grant of authorization for establishment of Waste Process Plant on Plot Nos. 88, 86, 87, 56, 57, 58, 104 and 104A of Phase-II of Ramtekadi Industrial Estate, Hadapsar, Pune.
3. Residents are phasing serious health threats. Odor nuisance due to mom-segregated waste being dump is taking serious turn now.



4. The Applicants wish to mention that Respondent No.7 – Rochem Separation Systems (I) Pvt. Ltd., is not having any Environmental Clearance to use this site for processing plant.
5. The sanctioned Town Planning Map declared recently indicates that Plot No. 104 (Partly) is a residential zone. Hence legally it is not allowed to have any Garbage Process Plant in close proximity of residential zone without leaving buffer zone of 500 meters.
6. On this background the said Respondent number 7's Rochem Plant has become illegal ab-initio and hence intervention of Hon'ble NGT is required.
7. In every growing city, having specified Solid Waste Management Site is a part of necessity, but the Pune Municipal Corporation without following any Rules, Regulations and Mandates mentioned in the Solid Waste Management Rules, 2016, not allowed to push any project.
8. Recently garbage is being dump on Plot Nos. 87 and 88 to the tune of One Lakh Tons and the Respondent Nos. 3 and 5 are mainly responsible for such mismanagement.
9. The Applicants wish to apprise the Hon'ble Tribunal on the latest situation at the site considering the O.A. has been filed on 17/01/2019 and it is almost two years since the residents are fighting to know the concerned agencies that they may follow the Law.

Hence this Affidavit to bring these important facts to the knowledge of Hon'ble NGt.



The contents as mentioned above in Para Nos. 1 to 6 are true and correct to the best of my knowledge, information and belief and hence I swear this Affidavit on behalf of all the Applicants in this case at Pune, on 9<sup>th</sup> day of December 2020.

(Sandip Waman Aphale)

Affiant

I know the Affiant,

(Asim Sarode)

Advocate

**BEFORE ME**

Miss. K. D. Gidwani  
Advocate & Notary  
Govt. of India



9 DEC 2020

**Noted & Registered**

At. Sr No. 1349/2020

